



GOVERNMENT OF MEGHALAYA

MEGHALAYA MINISTER'S ALLOWANCES AND PRIVILEGES (AMENDMENT) RULES

FOR THE YEAR 2008

The 11th February, 2009

No. FEM.59/96/43 – In exercise of the powers conferred by Section 10 of the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 (Act 4 of 1972), the Governor of Meghalaya is pleased to make the following Rules to amend the Meghalaya Ministers' Allowances and Privileges Rules, 1989 (hereinafter referred to as the Principal Rules), and the Meghalaya Ministers' Allowances and Privileges (Amendment) Rules, 1997, namely:-

**THE MEGHALAYA MINISTER'S ALLOWANCES AND PRIVILEGES
(AMENDMENT) RULES, 2008**

1. **Short title and commencement** – (1) These Rules may be called the Meghalaya Ministers' Allowances and Privileges (Amendment) Rules, 2008

(2) They shall be deemed to have come into force with effect from 1st October, 2008.
2. **Amendment of Rule 3** – In rule 3 of the Meghalaya Ministers' Allowances and Privileges Rules, 1989, in sub-rules (1) and (3), for the figure and words "Rs. 1,00,000 (Rupees one lakh)" the figure and words "Rs. 2,00,000 (Rupees two lakhs)" shall be substituted and for the words "Rupees twenty thousand" the figure and words "Rs. 40,000 (Rupees forty thousand)" shall also be substituted.

J. LYNGDOH
Secretary to the Govt. of Meghalaya,
Finance (A.F.) Department.